ITEM NO.27 Court 13 (Video Conferencing) SECTION II

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 2339/2022

(Arising out of impugned final judgment and order dated 26-11-2021 in CRLRP No. 98/2016 passed by the High Court of Tripura at Agartala)

SRI BIMAL CHANDRA GHOSH

PETITIONER(S)

VERSUS

THE STATE OF TRIPURA

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.12043/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12042/2022-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date: 11-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Rahul Kaushik, AOR

Ms. Bhuvneshwari Pathak, Adv

Ms. Shilpi Satyapriya Satyam, Adv

Mr. Bhupendra Bhardwaj, Adv

Ms. Prashi Tyagi, Adv

Ms. Akansha Agarwal, Adv.

Mr. Kausik Roy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No.12042/2022 seeking Exemption From Surrendering is rejected.

We have heard the learned Counsel for the petitioner.

The petitioner after full trial was convicted under Section 354 of the Indian Penal Code and his conviction was upheld by the High Court.

At this stage, the petitioner has now come with a case that a

compromise has been entered into between the petitioner and the complainant/victim.

We find no reason to grant any credence to such compromise which is being entered into after the conviction has been confirmed by the High Court under the judgment impugned.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)